GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2028
ANSWERED ON:05.12.2012
UTILISATION CERTIFICATE
Gawali Patil Smt. Bhavana Pundlikrao ;Nagorao Shri Dudhgaonkar Ganeshrao

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) Whether any time limit has been fixed for submitting utilization certificate of loan taken from National Capital Planning Board (NCRPB) by Work Executing Agencies responsibles for the implementation of any housing or other projects financed by NCRPB;
- (b) If so, the details thereof;
- (c) the name of the agencies which have not submitted the utilization certificates and the action taken by the NCRPB against them?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SMT. DEEPA DASMUNSHI)

(a)&(b): NCRPB has informed that no time limit has been fixed for submitting utilization certificate of loan taken from National Capital Region Planning Board by Executing Agencies responsible for the implementation of any housing or other projects financed by it. However, the second and subsequent installments of loans are released only on receipt of Utilization Certificate (UC) / progress report from the borrower for previous installments released for the project as well as after physical and financial verification by the officers of the NCRPB. As per the terms and conditions issued along with the sanction letter, the Borrowers are required to furnish a Completion Report on successful completion of the project within three months of the date of completion of the Project in the prescribed format by the NCRPB.

(c): NCRPB has also informed that wherever progress report of a project is not satisfactory, 2nd and subsequent installments of the sanctioned loan are not released by the Board.

Following agencies have reported completion of infrastructure development projects without furnishing completion certificates so far:

- 1. PWD(B&R), Government of Haryana
- 2. Haryana Slum Clearance Board
- 3. Harvana Urban Development Authority
- 4. Haryana Power Generation Corporation Ltd.
- 5. Uttar Haryana Bijli Vitran Nigam Ltd.
- 6. Technical Education Department, Government of Haryana
- 7. Jaipur Vidyut Vitran Nigam Ltd.
- 8. Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
- 9. Patiala Urban Planning & Development Authority

NCRPB has further informed that the matter is reported to the respective state Governments as well as brought to the notice of Project Sanctioning and Monitoring Group of the Board.